

**IN THE INCOME TAX APPELLATE TRIBUNAL
DIVISION BENCH 'B', CHANDIGARH**

BEFORE MS. DIVA SINGH, JUDICIAL MEMBER
AND MS. ANNAPURNA GUPTA, ACCOUNTANT MEMBER

ITA No. 1211/Chd/2018
Assessment Year: 2012-13

Shri Sat Parkash Singh
Prop. M/s Shanti Steels,
Near Pardhan Computer
Kanda, Opp. Dhandari Kalan
Railway Station,
Ludhiana, Punjab

Vs.

The ITO,
W-5(4)
Ludhiana, Punjab

PAN No. CEHPS0249J

(Appellant)

(Respondent)

Assessee By : Shri Ashwani Kumar, CA
Revenue By : Shri Ashok Khanna, Addl. CIT

Date of hearing : 15/12/2020
Date of Pronouncement : 15/12/2020

ORDER

PER DIVA SINGH, J.M.

This is an appeal filed by the Assessee against the order of the Ld. CIT(A)-2, Ludhiana dt. 27/07/2018.

2. The Ld. Counsel for the Assessee furnished an application for withdrawal of this appeal stating therein as under:

Sub : Request for permission to withdraw Appeal No. 1211/Chandi/2018 in the case of Sh. Sat Parkash Singh for A.Y. 2012-13

Sir,

Respectfully it is prayed that the appellant may kindly be granted permission to withdraw the above captioned appeal filed before the Hon'ble Bench, The above mentioned appeal is listed for hearing before the Hon'ble Bench for 15 12 2020.

Thanking you,

Yours faithfully,

Sd/-

(Ashwani Kumar)

C.A.

Counsel for the Appellant

3. The Ld. DR did not object if appeal of the assessee is dismissed as withdrawn.
4. In view of the above the appeal of the assessee is dismissed as withdrawn.
5. In the result, appeal of the assessee is dismissed.

(Order pronounced in the open Court on 15/12/2020)

Sd/-

**(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER**

Dated : 15/12/2020

AG

Copy to: The Appellant, The Respondent, The CIT, The CIT(A), The DR

Sd/-

**(DIVA SINGH)
JUDICIAL MEMBER**